

[English]

Setting up of TV Studios

*891. SHRI PRATAPRAO B. BHOSALE:
SHRI H.B.PATIL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to set up TV studios in the country during 1987-88;

(b) if so, the places where the studios will be set up; and

(c) the criteria of setting up the studios?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A.K. PANJA): (a) Yes, Sir.

(b) Besides a Central Production Unit at Delhi, TV studio centres are planned to be established at Ahmedabad, Jaipur, Hyderabad, Bangalore, Guwahati, Kohima, Silchar, Dibrugarh and Imphal during 1987-88. Of these, TV studio centre at Ahmedabad has since been commissioned.

(c) Establishment of TV studio centres at different places is essentially guided by the need for production of programmes of regional/local relevance.

Separate TV Channel for States

*892. PROF. MADHU DANDAVATE:
Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a suggestion has been made by the Chief Ministers of some States that there should be a separate television channel for every State to encourage the regional programmes on Doordarshan; and

(b) if so, the reaction of Government to the suggestion made by the Chief Ministers?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A.K. PANJA): (a) The Government have seen Press reports to this effect.

(b) A separate TV channel for States is not considered necessary.

Poaching by Chartered Trawlers

*893. SHRI K. RAMAMURTHY: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of chartered fishing vessels penalised for operating beyond the restricted notified areas under the Maritime Zones of India (Regulation of Fishing by Foreign fishing vessels) Act, 1981;

(b) whether Government propose to intensify the surveillance along the sea-coast; if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF AGRICULTURE (DR. G.S. DHILLON): (a) As per the charter terms and conditions the chartered foreign fishing vessels are required to operate only beyond the restricted notified areas indicated in the Rules framed under the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981. Hence, the question of penalising the chartered vessels for operating beyond this area does not arise.

(b) Yes, Sir. The intensity of surveillance will increase with the growth of the force level of Coast Guard ships and aircraft in accordance with the planned development of the service.

(c) Does not arise.